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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 160/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017**

Name of the Company: Agarwal Coal Corporation Pvt Ltd
V/s.
Surat Super Yarn Park Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.

2.

ORDER

None present for Petitioner/ Operational Creditor. None present for Respondent.

Petitioner not filed proof of service of date of hearing on Respondent.

Registry not issued notice of date of hearing.

Petitioner filed Bank statements in Registry.

Petitioner sent letter for adjournment.

Petitioner and Registry are directed to issue notice of date of hearing on Respondent and shall file proof of service.

List the matter on 05.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 21st day of November, 2017.